Criminal cases/Complaints pending against M.Ps /MLAs

PUNJAB & U.T.CHANDIGARHH

| Sr.No. | District Name | As on 31.12.2023 |
|--------|-------------------|------------------|
| 1 | Amritsar | 18 |
| 2 | Barnala | 0 |
| 3 | Bathinda | 3 |
| 4 | Faridkot | 2 |
| 5 | Fatehgarh Sahib | 1 |
| 6 | Fazilka | 1 |
| 7 | Ferozepur | 1 |
| 8 | Gurdaspur | 2 |
| 9 | Hoshiarpur | 1 |
| 10 | Jalandhar | 11 |
| 11 | Kapurthala | 3 |
| 12 | Ludhiana | 19 |
| 13 | Mansa | 2 |
| 14 | Moga | 0 |
| 15 | Pathankot | 3 |
| 16 | Patiala | 3 |
| 17 | Rupnagar | 6 |
| 18 | SAS Nagar | 6 |
| 19 | Sangrur | 8 |
| 20 | SBS Nagar | 0 |
| 21 | Sri Muktsar Sahib | 0 |
| 22 | Tarn Taran | 4 |
| | TOTAL | 94 |

| U.T.Chandigarh | 11 |
|----------------|----|
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Details of pending Criminal cases/Complaints against MPs/MLAs in the State of Punjab as on 31.12.2023

| | District Name | Name of the Court | Name of MLA | Sitting/ Former | Title of the case | Case No assigned in the Court | | Date and number of FIR | d fPolice Station | Offence alleged | Maximum punishment | Date of filin | gDate of filing charge sheet | Date of filin Criminal Complaint | ng Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT & SESSIONS JUDGE |
|----|------------------|--|---------------------------------------|--------------------|---|-------------------------------------|----------------------------|------------------------|----------------------|--|-----------------------|---------------|---------------------------------|--|------------------------------|---|----------------------------------|------------------------|---------------------------------|---|--------------------------------------|--|
| 1 | Amritsar | MS. HARPREET KAUR RANDHAWA , D&SJ, AMRITSAR | SUKHBINDE R SINGH SARKARIA | SITTING | VEER SINGH LOPOKE EX.MLA VS SUKHBIND ER SINGH SARKARIA MLA | | 1 PBAS010006 902013 | S NA | SADAR | 500 IPC | 2 YEARS | 13.08.2008 | | 13.03.2007 | 15.01.201 | 0 09/01/2024 Arguments | | 6 | 6 | | | Case remanded back by Hon'ble High Court, Chandigarh vider order dated 13.01.2021 |
| 2 | Amritsar | MS. HARPREET KAUR RANDHAWA , D&SJ, AMRITSAR | VEER SINGF LOPOKE | FORMER | SUKHBIND ER SINGH SARKARIA VS VEER SINGH LOPOKE | CRA/ | 2 PBAS010065 882014 | 5 NA | SADAR | 500 IPC | 2 YEARS | 13.08.2008 | | 13.03.2007 | 15.01.201 | 0 09/01/2024 Arguments | | 6 | 6 | | | Case remanded back by Hon'ble High Court, Chandigarh vider order dated 13.01.2021 |
| 3 | Amritsar | SH. RANDHIR VERMA, AD&SJ, AMRITSAR | OM PARKASH SONI | FORMER | STATE OF PUNJAB VS OM PARKASH SONI | PC/9/2023 | B PBAS01- 3 015380-2023 | | VIGILANCE BUREAU | 13 PC ACT | 5 YEARS | 31.08.2023 | | | Yet to be framed | Adjourned for reply of the application under section 207 Cr.P.C. For 10.01.2024 | | 49 | | | | Adjourned for reply of the application under section 207 Cr.P.C. For 10.01.2024 |
| 4 | Amritsar | SH. AMIT MALHAN, CJM, ASR | MS. - GURIQBAL KAUR | FORMER | STATE VS PARMOD ARORA AND GURIQBAL KAUR | CHI/ 266/2021 | PBAS030016 982021 | 28/2012 | AIRPORT AMRITSAR | 420/465/467 /468/471/48 4 IPC | | 29.01.2021 | 22.02.2022 | | 22.02.202 | Case is fixed for 2 Prosecution evidence on 12.01.2024. | | 9 | 5 | 4 | Within 1 Year | Case is fixed for Prosecution evidence on 12.01.2024. |
| 5 | Amritsar | SH. AMIT MALHAN, CJM, ASR | SH BIKRAMJIT SINGH SH. SANJA Y SINGH | SITTING | BIKRAMJIT SINGH VS SANJAY SINGH & OTHERS | COMI/ 264/2016 | PBAS030036 002016 | 5 - | SADAR | 190 CRPC U/s 499,500, 501,502, 120-B,34 IPC | 2 YEARS | - | 18.11.2016 | 19.05.2016 | 5 18.11.201 | Case is fixed for 6 11.01.2024 for Prosecution evidence. | - | 5 | 5 | 0 | 1 YEAR | Case is fixed for 11.01.2024 for Prosecution evidence. |
| 6 | Amritsar | SH. AMIT MALHAN, CJM, ASR | SH. MALKEET SINGH AR | FORMER | STATE VS LOVE KIRANPRE ET SINGH & OTHERS | CHI/ 2171/2021 | PBAS030211 232021 | 203/2020 | CIVIL LINES | U/S 188/270 IPC | 6 MONTHS | 08.11.2021 | 27.03.2023 | | 27.03.202 | Case is fixed for 3 08.01.2024 for Prosecution Evidence. | - | 10 | 8 | 2 | - | Case is fixed for 08.01.2024 for Prosecution Evidence. |
| 7 | Amritsar | SH. AMIT MALHAN, CJM, ASR | SH. RANJIT SINGH | FORMER | STATE VS RANJIT SINGH | CHI/ 320/2022 | PBAS030018 372015 | 127/2014 | CIVIL LINES | U/S 420/120-B IPC | 7 YEARS | 15.01.2015 | 18.10.2016 | | 18.10.2010 | Case is fixed for 12.01.2024 for Prosecution Evidence. | - | 9 | 1 | | | Case is fixed for 12.01.2024 for Prosecution Evidence. |
| 8 | Amritsar | SH. AMIT MALHAN, CJM, ASR | - SH. ANIL - JOSHI | FORMER | STATE VS RANJIT SINGH AND ANOTHER | CHI/ 2107/2022 | PBAS030261 802022 | 206/2021 | SADAR | I88/269/270 IPC and 51 National Disaster Managemen t and 3 Epidemic Disease Act | 2 YEARS | 21.12.2022 | Charge yet to be framed | | Charge ye to be framed | t Case is fixed for 20.08.2024 for awaiting further order Hobn'ble High Court. | | 11 | | | | Case is fixed for 20.08.2024 for awaiting further order Hobn'ble High Court. |
| 9 | Amritsar | SH. SUPINDER SINGH, JMIC, AMRITSAR | SH. BIKRAMJIT SINGH MAJITHIA | FORMER | STATE VS BIKRAMJIT SINGH MAJITHIA | CHI/212/ 2023 | PBAS03- 004001-2023 | 09/2022 | SULTANWI ND | 188 IPC 51 DISASTER MANAGE MENT ACT | 6 MONTHS | 13/02/23 | 13/02/23 | | yet to be | Reference has been moved in the Court of Ld. CJM, Amritsar. Case is fixed for 19.01.2024 for Apppearance. | | 14 | - | 14 | | Reference has been moved in the Court of Ld. CJM, Amritsar. Case is fixed for 19.01.2024 for Apppearance. |
| 10 | Amritsar | Ms. MANPREET KAUR, SDJM, AMRITSAR | SH. AMARPAL SINGH @ BONNY | FORMER | STATE VS AMARPAL SINGH @ BONNY | CHI/ 252/2021 | PBASA1002 043-2021 | 169/2020 | AJNALA | U/S 188/270 IPC | 5 YEARS | 10.09.2021 | 16.05.2023 | NA | NA | File put up before Duty Magistrate as Ld. Presiding Officer was on leave. No prosecution witness is present. Let, Pws at Sr. No. 1, 3 and 6 be summoned for 06.01.2024 | - | - | - | - | | File put up before Duty Magistrate as Ld. Presiding Officer was on leave. No prosecution witness is present. Let, Pws at Sr. No. 1, 3 and 6 be summoned for 06.01.2024 |

| Sr. District No. Name | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | Title of the | Case N assigned the Court | in CNR No. | Date and number of FIR | l fPolice Station | Offence alleged | Maximum punishment | Date of filin Challan | Date of filin | Date of filing Criminal Complaint | Date o framing charge | f Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | |
|--------------------------|---|---------------|---|--------------------|---|---------------------------------|----------------------|------------------------------|----------------------|---|-----------------------|--------------------------|---------------|---|-----------------------------|--|----------------------------------|------------------------|---------------------------------|---|--------------------------------------|---|
| 11 Amritsar | MS. GURPREET KAUR, JMIC, AJNALA | | SH. AMARPAL SINGH @ BONNY | FORMER | STATE VS AMARPAL SINGH @ BONNY | | PBASA1002 0372021 | 65/2020 | RAMDASS | U/S 188//3/51 | 5 YEARS | 09.09.2021 | 10.12.2021 | NA | 10.12.2021 | No defence evidence is present nor arguments advanced. On request, case stands adjourned to 06.01.2024 for defence evidence, if any, otherwise for arguments. | - | 6 | 4 | 0 | 4 MONTHS | No defence evidence is present nor arguments advanced. On request, case stands adjourned to 06.01.2024 for defence evidence, if any, otherwise for arguments. |
| 12 Amritsar | MS. GURPREET KAUR, JMIC, AJNALA | | AMARPAL SINGH @ BONNY | FORMER | STATE VS AMARPAL SINGH @ BONNY | | PBASA1002 0382021 | 58/2020 | RAMDASS | U/S 188//3/51 | 5 YEARS | 09.09.2021 | 10.12.2021 | NA | 10.12.2021 | No defence evidence is present nor arguments advanced. On request, case stands adjourned to 06.01.2024 for defence evidence, if any, otherwise for arguments. | - | 6 | 4 | 0 | 4 MONTHS | No defence evidence is present nor arguments advanced. On request, case stands adjourned to 06.01.2024 for defence evidence, if any, otherwise for arguments. |
| 13 Amritsar | MS. RAJWINDER KAUR, SDJM, BABA BAKALA | | 1. SH. MALKIT SINGH AR 2. SH. SANDEEP SINGH AR | FORMER | STATE VS PRABHDY L | A CHI/ 264/2021 | PBASB1001 5382021 | 150/2020 | TARSIKA | U/S 188,269,270 ,336,270 IPC, 03 ED ACT | 2 YEARS | 19.08.2021 | 02.09.2023 | | 02.09.2023 | ON 04.12.2023 NO DEENANCE EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO DEFENCE EVIDENCE AND ARGUMENTS IF ANY. ON 11.12.2023 NO DW WAS PRESENT. CASE WAS ADJOURNED TO 03.01.2024. | - | 11 | | 11 | - | ON 04.12.2023 NO DEENANCE EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO DEFENCE EVIDENCE AND ARGUMENTS IF ANY. ON 11.12.2023 NO DW WAS PRESENT. CASE WAS ADJOURNED TO 03.01.2024. |
| 14 Amritsar | MS. RAJWINDER KAUR, SDJM, BABA BAKALA | | SH. MALKIT SINGH AR | FORMER | STATE VS MALKIT SINGH | CHI/ 239/2021 | PBASB1001 2112021 | 106/2020 | TARSIKA | U/S 188, 270 IPC, 03 ED ACT | 2 YEARS | 06.07.2021 | 03.05.2023 | | 03.05.2023 | ON 04.12.2023 NO DEFENCE EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO DEFENCE EVIDENCE AND ARGUMENTS IF ANY. ON 11.12.2023 NO DW WAS PRESENT. CASE WAS ADJOURNED TO 03.01.2024. | - | 10 | - | 10 | - | ON 04.12.2023 NO DEFENCE EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO DEFENCE EVIDENCE AND ARGUMENTS IF ANY. ON 11.12.2023 NO DW WAS PRESENT. CASE WAS ADJOURNED TO 03.01.2024. |
| 15 Amritsar | MS. RAJWINDER KAUR, SDJM, BABA BAKALA | | 1. SH. MALKIT SINGH AR 2. SH. SANDEEP SINGH AR | FORMER | STATE VS DAVINDEI SINGH | | PBASB1001 5372021 | 135/2020 | TARSIKA | U/S 188, 270 IPC, 03 ED ACT | 2 YEARS | 19.08.2021 | 03.05.2023 | | 03.05.2023 | ON 04.12.2023 NO DEENANCE EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO DEFENCE EVIDENCE AND ARGUMENTS IF ANY. ON 11.12.2023 NO DW WAS PRESENT. CASE WAS ADJOURNED TO 03.01.2024. | - | 10 | - | 10 | - | ON 04.12.2023 NO DEENANCE EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO DEFENCE EVIDENCE AND ARGUMENTS IF ANY. ON 11.12.2023 NO DW WAS PRESENT. CASE WAS ADJOURNED TO 03.01.2024. |

| Sr. District No. Name | Name of the Court | Name of MP | Name of ML | Sitting/ Former | Title of the | Case N assigned the Court | | Date and number of FIR | l Police Station | Offence alleged | Maximum punishment | Date of filin Challan | gDate of filin | Date of filing Criminal Complaint | gDate o framing charge | f Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | of completion | COMMENTS OF DISTRICT & SESSIONS JUDGE |
|--------------------------|--|---------------|---|--------------------|---|---------------------------------|------------------------|------------------------------|---------------------------|--|-----------------------|--------------------------|----------------|---|------------------------------|---|----------------------------------|------------------------|---------------------------------|---|-------------------------------|--|
| 16 Amritsar | MS. RAJWINDER KAUR, SDJM, BABA BAKALA | | 1. SH. GULJAR SINGH RANIKE 2. SH. MALKIT SINGH AR 3. SH. SANDEEP SINGH AR | FORMER | STATE VS MALKIT SINGH | CHI/326/ 2021 | PBASB1002 4182021 | 236/2017 | BEAS | U/S 188 IPC | 06 Months | 02.12.2021 | 05.04.2023 | | 05.04.2023 | ON 08.12.2023 NO PLAINTIFF EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO 19.12.2023 FOR PLAINTIFF EVIDENCE, WITNESS WERE ORDERED TO BE CALLED THROUGH NBW. ON 19.12.2023 ONE WITNESS WAS PRESENT AND EXAMINED. OTHER WITNESS WERE ORDERED TO BE CALLED THROUGH NBWS FOR DATED 10.01.2024. | - | 8 | - | 8 | - | ON 08.12.2023 NO PLAINTIFF EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO19.12.2023 FOR PLAINTIFF EVIDENCE, WITNESS WERE ORDERED TO BE CALLED THROUGH NBW. ON 19.12.2023 ONE WITNESS WAS PRESENT AND EXAMINED. OTHER WITNESS WERE ORDERED TO BE CALLED THROUGH NBWS WERE ORDERED TO BE CALLED THROUGH NBWS FOR DATED |
| 17 Amritsar | SH. BIKRAMDEE P SINGH, JMIC, BABA BAKALA | | SH. MANJIT SINGH | FORMER | POORAN SINGH VS MANJIT SINGH & OTHERS | COMA/20 2015 | / PBASB1000 7972015 | | KHILCHIAN | U/S 326,321,323 ,341,148,14 9 IPC | 7 YEARS | NA | NA | 13.10.2015 | NA | File has not been received from Ld. Appellate Court. Same be awaited till 10.01.2024. | - | - | - | - | - | 10.01.2024. File has not been received from Ld. Appellate Court. Same be awaited till 10.01.2024. |
| 18 Amritsar | SH. BIKRAMDEE P SINGH, JMIC, BABA BAKALA | | SH. DALBIR SINGH | SITTING | SAMPOOR AN SINGH VS DALBI SINGH | NACT/92/ | PBASB1000 7302022 | | BEAS | U/S 138 N.I. ACT | 2 YEARS | NA | NA | 15.06.2022 | NA | Accused not served. Non bailable warrants of arrest of accused through SSP (R), be issued for 29.01.2024. | - | - | - | - | - | Accused not served. Non bailable warrants of arrest of accused through SSP (R), be issued for 29.01.2024. |
| Barnala | | | | | | | | | | | | ľ | NIL | | | | | | | | | |
| 19 Bathinda | SH DINESH KUMAR WADHWA, ADJ, BATHINDA. | | AMIT RATTAN | SITTING | STATE C PUNJAB V AMIT RATTAN. | DF (S _{PC} /4/2023 | PBBT01- 004216-2023 | 01/16.02.202 3 | PS VIGILANCE BUREAU | 7/7-A PC ACT | | 17/04/23 | NA | NA | CHARGE NOT FRAMED | ADJOURNED TO | NO | 34 | 0 | 34 | APPROXIMA TELY ONE YEAR | ALL THE ONCERNED OFFICERS HAVE BEEN DIRECTED TO EXPEDITE DISPOSAL OF THESE CASES BY AVOIDING UNNCESSARY AND LONG ADJOURNMENTS. |

| Sr. District No. Name | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | Title of t | | lo. inCNR No. | Date a number FIR | nd ofPolice Station | Offence alleged | Maximum punishment | Date of filin Challan | gDate of filir charge sheet | Date of filin Criminal Complaint | gDate of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | | No. of witnesses remain to be examined | of completion | COMMENTS OF DISTRICT & SESSIONS JUDGE |
|--------------------------|--|---------------------------|--|--------------------|---|--------------------|-------------------------|-------------------------|---|---|-----------------------|--------------------------|--------------------------------|--|-------------------------------|--|----------------------------------|------------------------|-----|---|-------------------------------|--|
| 20 Bathinda | SH.SIMRAN SINGH ACJ(SD), BATHINDA. | | SARUP CHAND SINGLA | FORMER | STATE HARPINI R SINGH | 10E/2020 | | 0 48/23.06.20 0 | 2 THERMAL, BATHINDA | |)_ | 30.07.2021 | NA | NA | NOT | FOR EXEMPTION OF PERSONAL APPEARANCE OF ACCUSED MOHINDERPAL BAGH/AND HARPINDER SINGH FILED. IN VIEW OF THE APPLICATIONS PRESENCE OF SAIL ACCUSED IS EXEMPTED FOR TODAY ONLY. ON REQUEST OF ACCUSED, CASE IS ADDIOUNNED TO 03.01.2024FOR CONSIDERATION ON NOTICE OF ACCUSATION, SUBJECT TO LAST OPPORTUNITY ALL ACCUSED PERSONS SHALL REMAIN PRESENT ON NEXT DATE OF THE APPLICATION OF THE AMERICAN OF THE APPLICATION OF TH | NO | 24 | 0 | 24 | LESS THAN ONE YEAR | do- |
| 21 Bathinda | SH.SUDHIR KUMAR, SDJM, T.SABO | | DARSHAN SINGH KOTFATTA EX MLA | FORMER | STATE GURDEE SINGH E | 1161/2021 | PBBTA1- 001059-202 | 125/08.12.2 1 17 | ⁰ KOTFATTA | 341/431/283 IPC ANI 8(B) NATIONA L HIGHWAY S ACT 1956 | 5 YEARS | 28/07/21 | NA | NA | 13/06/23 | TWO SEPARATI APPLICATION FOI EXEMPTION FROM PERSONAL APPEARANCI OF ACCUSED SARABIT SINGH, AMIT RATTAH AND DARSHAY SINGHHAVE BEEN FILED FOR THE REASON: MENTIONED IN THI APPLICATION THEIR PRESENCE STANDIA ONLY.NO PW IN PRESENT. ON REQUEST CASE IS ADJOURNED TO 24.01.2024FOR PROSECUTION EVIDENCE. PWS BI SUMMONED FOR THIS SADD DATE. CONCERNEE WITNESS BE SUMMONEI FOR DATE FIXED PROCESS BE ISSUEI IMMEDIATELY. | NO | 8 | 4 | 4 | APPROXIMA TELY ONE YEAR | |
| 22 Faridkot | Sh. Rajiv Kalra, Ld. Additional Sessions Judge-I, Faridkot. | NIL | Kushaldeep Singh Dhillor | Former | State Vs Kushalde Singh Dhillor | PC/1/202 | PBFD01- 002815-202 | 3 13/16.05.20 | Vigilance Bureau Ferozepur Range | 13(1)B, 13(2) PC and 120B IPC | 10 Years | 13.07.2023 | Nil | Nil | Nil | 12.01.2024 for Prosecution Evidence | Nil | 47 | 5 | 42 | 2 Years | In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest |
| 23 Faridkot | Sh. Rajiv Kalra, Ld. Additional Sessions Judge-I, Faridkot. | Sukhbir Singh Badal | | Former | State V: Parkasl Singh Ba & Anr. | sc/ dal 160/202 | PBFD01- 3 005174-202 | | 20 City Kotkapura | | | 1 24.02.2023 | Nil | NIL | Nil | 20.01.2024 for Charge. | NIL | 218 | Nil | Nil | 3 years | In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest |

| Sr. District No. Name | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | Title of the | Case No assigned in the Court | CNR No. | Date and number o FIR | d fPolice Station | Offence alleged | Maximum punishment | Date of filing | gDate of filing charge sheet | Date of filin Criminal Complaint | gDate of framing charge | f Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT & SESSIONS JUDGE |
|--------------------------|---|---------------|------------------------------|---------------------|--|-------------------------------------|----------------------|-----------------------------|-----------------------|---|-----------------------|----------------|---------------------------------|--|-------------------------|--|---|------------------------|---------------------------------|---|---|--|
| 24 Fatehgarh Sahib | Ms. PamelPreet Grewal Kaha Addl. Civi Judge, Sr Divn. FGS | il | RUPINDER SINGH @ HAPPY | SITTING | STATE VS BALJIT SINGH AND OTHERS | | | i 113/12.07.2 019 | 2 FATEHGAR H SAHIB | 353,186,14 9,160,355, 506,509 IPC 4 PUNJAB PROTECTI ON OF MEDICAR E SERVICES INSTITUTI ONS (PREVENT ION OF VIOLENCE AND DAMAGE TO PROPERT Y ACT 2008) | 2 YEARS | 18.09.2019 | 18.09.2019 | 9 0 | 21.07.202 | 2 evidence next date on 15.01.2024 | 0 | 15 | 2 | 13 | ONE AND HALF YEAR | The Charge in the present case is framed on 21.07.2023. The examination in chief of three witnesses namely Dr. Amanpreet Kaur , Dr. Jagdish Singh and Dr. Sandeep Singh have been recorded. The case Is now fixed for 15.01.2024 for the evidence |
| 25 Fazilka | Sh. Satish Kumar Sharma, SDJM, Abohar | - | Parkash Singh Bhatt | _i Former | State vs Parkash Bhatti | CHI/ 266/2021 | PBFZE1-004343-2021 | 155 dated 07.07.2020 | | 188, 269/270, 149 IPC and 51 Disaster Manageme nt Act | 2 year | 14.09.2021 | 14.09.2021 | I NA | 13.04.202 | Order dated 01.06.2023 passed in CRM-M-28884-2023 received from Hon'ble High Court and trial court has been directed to fix this case beyond the date fixed in Hon'ble High Court. Vide order dated 31.08.2023 Hon'ble High Court made interim order continue till the next date of hearing I.e 16.01.2024 | Yes (direction to fix this case beyond the date fixed by Hon'ble High Court) | 6 | - | 6 | Case is being fixed for awaiting order of Hon'ble High date fixed in Hon'ble High Court | Further order dated 31.08.2023 received by Hon'ble High |
| 26 Ferozepur | Sh. Kewal Krishan Additional District and Sessions Judge, Ferozepur | - | Satkar Kaur Gehri | Former | State Vs Satkar Kau Gehri | PC/ 31/2023 | PBFZ01007 9212023 | 23/18.09.20 23 |) VB | 13(1)B, 13(2) PC ACT and 120B IPC | 7 Year | 14.11.2023 | 14.11.2023 | - | - | For furnishing supplementary repor along with order or sanction or prosecution 02.01.2024 | | 48 | 0 | 48 | 4 months | The Court concerned has been directed to make strenuous efforts to dispose of the case, at the earliest and no adjournment be given except for the special/ substantial reasons to be recorded on moving of written application by the concerned party |

| Sr. District No. Name | Name of the Court | Name of MP | Name of ML | Sitting/ Former | Title of the | Case No assigned i the Court | | Date and number of FIR | d fPolice Station | Offence alleged | Maximum punishment | Date of filing | gDate of filin | Date of filing Criminal Complaint | gDate of framing charge | Present status and its | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT & SESSIONS JUDGE |
|--------------------------|--|---------------|---|--------------------|---|------------------------------------|----------------------------|-------------------------|----------------------|--|---|------------------------------|----------------|---|------------------------------|---|----------------------------------|------------------------|---------------------------------|---|---|--|
| 27 Gurdaspur | Sh. Madan Lal, Civil Judge(Sr. Divn.), Gurdaspur | NA | Gurbachan Singh S/O Mohinder Singh | Former | State Vs Satish Kuma etc | ar CHI/ 73/2019 | PBGD-03- 000456-2019 | 260 DATED 18.12.2018 | | 403,404,406 ,420,467,46 8,471,120 E IPC, 64 STAMP ACT 1899,71 COOPERA TIVE ACT 2012 | | Main Challar presented on | 1 16.02.2019 | | 29.01.202 | Adjourned to 11.01.2024 for remaining arguments | NO . | 30 | 23 | 7 | ABOUT ONE YEAR | The court concerned is not able to proceed further with the matter due to the pendency of the revision petition arising out of order passed on the transfer application in the court of learned Additional Sessions Judge, Gurdaspur. Vide this office letter No.439 C22 dated 06.01.2024 Sh.Parminder Singh Rai, learned Addl District and Sessions Judge, Gurdaspur where the said revision petition is pending, has been requested to dispose of the said revision petition as expeditiously as possible. |
| 28 Gurdaspur | Ms. Vinceta Luthra, SDJM Batala | , | Simranjit Singh Bains | Former | State Vs Simranjit Singh Bain Etc. | CHI/ s 833/2021 | PBGDDA10 036942021 | 138 dated 08.09.2019 | CITY BATALA | 186,353,451 ,177,147,50 5,506,189 IPC | 3 years | 09.09.2021 | NA | NA | NA | Fixed 06.01.2024 and remaining unexamined witnesses ordered to be summoned for the date fixed | NO NO | 35 | 7 | 28 | ONE YEAR | Vide this office letter No.440 dated 06.01.2024,the Court concerned has been asked to expedite the proceedings of the case. |
| 29 Hoshiarpur | Sh. Rupinder Singh. CJSD Hoshiarpur | NΙΔ | Jasbir Singh Raja | Sitting | Rajinder Singh Tohr vs Jasbir Singh Raja | 3289/201 | PBHO03- 001102- 2011 | | | U/s 420/465/46 7/471/477/ /120B IPC | | | | 05.05.2011 | Charge not yet framed. | Case adjourned to 04.01.2024 for awaiting order of Ld. Appelate Court. | No | NA | NA | NA | Stayed by Appellate Court | Case adjourned for awaiting order of Appelate Court. |
| 30 Jalandhar | DR. GAGANDEEI KAUR, CJM, JALANDHAR | | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJI' SINGH BAINS | | PBJL030155 222021 | 56 DATED 13.03.2020 | PS- RAMA MANDI | 150/138(1)E THE ELECTRIC TY ACT 2003 AND 336 IPC | 138-B(50 RS FINE), 150 ELECTRICIT Y ACT (06 MONTH TO 05 YEARS IMPRISONM ENT, 336 IPC (03 MONTH IMPRISONM ENT AND FINE RS 250/-) | | 11.11.2021 | | NOT YET FRAMED | CHARGE 25 01 2024 | STAYED | 9 | 0 | | HON'BLE HIGH COURT I.E 16.10.2023, | ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 AND LETTER NO. 2688 SPL/GAZ.II/7- G/17G THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED IN MONTHLY MEETING TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF SUCH CASES AND NOT TO ADJOURN THE CASES EXCEPT FOR RARE AND |

| Sr. District No. Name | Name of the Court | Name of MP | Name of ML | A Sitting/ Former | Title o | | in CNR No. | Date an number of FIR | nd of Police Station | Offence alleged | Maximum punishment | Date of filing | Date of filing charge sheet | Date of filing Criminal Complaint | gDate o framing charge | f Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | of completion | COMMENTS OF DISTRICT & SESSIONS JUDGE |
|--------------------------|---|---------------|--|----------------------|-----------------------------------|----------------------|----------------------|-------------------------|-------------------------|--|---|--|--------------------------------|---|------------------------------|---|----------------------------------|------------------------|---------------------------------|---|--|--|
| 31 Jalandhar | DR. GAGANDEEF KAUR, CJM, JALANDHAR | | SIMRANJIT SINGH BAINS | FORMER | STATE SIMRA SINGH BAINS | NJIT CHI 2716/202 | PBJL030155 312021 | 57 DATED 13.03.2020 | DIV NO. 8, JAL. | 138-B, 150 THE ELECTRIC TY ACT 2003 AND 336 IPC | 138-B(50 RS FINE), 150 ELECTRICIT Y ACT (06 MONTH TO 03 YEARS IMPRISONM ENT, 336 IPC (03 MONTH IMPRISONM ENT AND FINE RS 250/-) | | 11.11.2021 | | | CONSIDERATION 25.01.2024 | STAYED | 8 | 0 | 8 | (VIDE ORDER DATED 10.08.2023 IN CRM-M- 39230-2023 TITLED AS "SIMARJIT SINGH BAINS VS STATE OF PUNJAB" TRIAL COURT IS DIRECTED TO GIVE A DATE BEYOND THE DATE FIXED BY HON'BLE HIGH COURT I.E 16.10.2023, INTERIM ORDER CONTINUED TILL 18.01.2024)) | -do- |
| 32 Jalandhar | DR. GAGANDEEF KAUR, CJM, JALANDHAR | | I) SIMARNJIT SINGH BAINS 2) BALWINDE R SINGH BAINS | FORMER | STATE JASBII SINGH OTHER | CHI AND 2423/202 | | 273 DATED 17.09.2020 | DIV NO. 8, JAL. | ED ACT, 51 | 01 MONTH TO 06 MONTH IMPRISONM ENT / FINE RS 200 TO 1000/- | UPPLEMEN ATARY CHALLAN OF SIMARJIT SINGH BAINS AND BALWINDE | D ON | | NOT YET FRAMED | AWAITING ORDER FROM HIGH COURT 20.01.2024 | NOT STAYED | 7 | 0 | 7 | SIX MONTHS | AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 AND LETTER NO. 2688 SPL./GAZ.II/7- G/17G THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED IN MONTHLY MEETING TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF SUCH CASES AND NOT TO ADJOURN THE CASES EXCEPT FOR RARE AND COMPELLING REASONS. |

| Sr. District No. Name | Name of the Court | Name of MP | Name of ML | Sitting/ Former | | Case No. assigned in the Court | CNR No. | Date an number FIR | nd of Police Station | Offence alleged | Maximum punishment | Date of filing | gDate of filin charge sheet | Date of filing Criminal Complaint | gDate of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT & SESSIONS JUDGE |
|--------------------------|---|---------------|--------------------|--------------------|--|--------------------------------------|----------------------|--------------------------|-------------------------|--|--|---------------------------------------|--------------------------------|---|-------------------------------|-------------------------------------|----------------------------------|------------------------|---------------------------------|---|--|---|
| 33 Jalandhar | DR. GAGANDEEP KAUR, CJM, JALANDHAR | | SHEETAL ANGURAL | SITTING | STATE VS SHEETAL ANGURAL & OTHERS | | PBJL030069 342021 | 180 DATEI 13.05.2020 | | 365/368/34 /346/323/10 9/195A/ 120B IPC, 75 JJ ACT 2015 | 365- IMPRISONMEI T FOR 7 YEARS AND FINE, 368- IMPRISONMEI T FOR 7 YEARS AND FINE, 343- IMPRISONMEI T FOR 2 YEARS, OR FINE, OR BOTH, 346- IMPRISONMEI T FOR 2 YEARS, OR FINE, OR BOTH, 346- IMPRISONMEI T FOR 2 YEARS, IN ADDITION TO IMPRISONMEI T FOR 1 YEARS, IN ADDITION TO IMPRISONMEI T FOR 1 YEAR JIMPRISONMEI T FOR 1 YEARS, AND FINE, OR BOTH, 109- IMPRISONMEI T FOR 7 YEARS, OR FINE, OR FIN | N N N N N N N N N N N N N N N N N N N | 18.05.2021 | | 18.08.2022 | DEFENCE EVIDENCE 10.01.2024 | NOT STAYED | 20 | 16, ONE PW GIVEN UP | 3 | THREE MONTHS | -do- |
| 34 Jalandhar | DR. GAGANDEEP KAUR, CJM, JALANDHAR | | SHEETAL ANGURAL | SITTING | STATE VS SHEETAL ANGURAL & OTHERS | | | 63 DATED 18.05.2017 | DIV NO. 6, JAL. | 506/509 IPG | 506- IMPRISONM ENT FOR 2 YEARS, OR FINE, OR BOTH, 509- SIMPLE IMPRISONM ENT FOR 1 YEAR, OR FINE, OR BOTH | 21.05.2018 | 21.05.2018 | | 06.06.2022 | REPLY 09.01.2024 | NOT STAYED | 5 | 5 | 0 | SIX MONTH: | AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ- II(10/15) DATED 29.02.2020 AND LETTER NO. 2688 SPL/GAZ.II/7-G/17G THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED IN MONTHLY MEETING TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF SUCH CASES AND NOT TO ADJOURN THE CASES EXCEPT FOR RARE AND COMPELLING REASONS. |

| Sr. District No. Name | Name of the Court | Name of MP | Name of ML | A Sitting/ Former | Title of th | Case N assigned the Court | in CNR No. | Date and number of FIR | d fPolice Station | Offence alleged | Maximum punishment | Date of filin Challan | gDate of filin charge sheet | Date of filing Criminal Complaint | gDate o framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT & SESSIONS JUDGE |
|--------------------------|---|---------------|--------------------|----------------------|--|---------------------------------|-------------------------|-----------------------------------|---|---|---|--------------------------|--------------------------------|---|------------------------------|--|---|------------------------|---------------------------|---|--|---|
| 35 Jalandhar | DR. GAGANDEEP KAUR, CJM, JALANDHAR | | SHEETAL ANGURAL | SITTING | STATE VS PARDEEP KHULLAI & OTHER | CHI/ R 1198/202 | PBJL030021 1 652021 | 88 DATED 06.05.2017 | PS- NEW BARADARI | 341/149 IP | 341,149- SIMPLE IMPRISONM ENT FOR 1 MONTH, OR FINE OF 500 RUPEES, OR BOTH | 11.02.2021 | 11.02.2021 | | 09.12.2022 | 313 CRPC, 02.01.2024 | NOT STAYED | 10 | 6, ONE PW GIVEN UP | 3 | THREE MONTHS | -do- |
| 36 Jalandhar | DR. GAGANDEEP KAUR, CJM, JALANDHAR | | SHEETAL ANGURAL | SITTING | STATE VS SHEETAL ANGURA | CRMP14/ L 017 | /2 PBJL030513 742017 | DDR NO. 31 DATED 16.09.2017 | PS- NEW BARADARI | 500 IPC | 500-SIMPLE IMPRISONM ENT FOR 2 YEARS,OR FINE, OR BOTH | | 18.09.2017 | | 18.08.2022 | DEFENCE EVIDENCE 15.01.2024 | NOT STAYED | 10 | 10 | | THREE MONTHS | -do- |
| 37 Jalandhar | DR. GAGANDEEP KAUR, CJM, JALANDHAR | | SHEETAL ANGURAL | SITTING | STATE VS RAVI MAHINDI AND OTHERS | S RU CHI/ 1899/2013 | PBJL030329 8 722018 | 213 DATED 13.12.2017 | PS- BASTI BAWA KHEL, JALANDHA R | /505 IPC | 143- IMPRISONME NT FOR 6 MONTHS OR FINE OR BOTH 186- IMPRISONME NT FOR 3 16 MONTHS OR FINE OF 500 RUPEES, OR BOTH 505,149- IMPRISONME NT FOR 3 YEARS OR FINE OR | 22.11.2018 | 22.11.2018 | | | AWAITING ORDER FROM HON'BLE HIGH COURT 20.03.2024 | IN THE MEANTIME, FRAMING OF CHARGES SHALL REMAIN STAYED | 7 | 0 | 7 | WIDE ORDER DATED 02.11.2019 IN CRM-M-46663 2019 TITLED AS "MOHINDER PAUL BHAGAT ANI ORS VS STATE OF PUNJAB AND ORS" IN THE MEANTIME, FRAMING OF CHARGES SHALL REMAIN | ol -do- |
| 38 Jalandhar | DR. GAGANDEEF KAUR, CJM, JALANDHAR | | SHEETAL ANGURAL | SITTING | STATE VS ROBIN SAMPLA | S UCR/ 583/2022 | PBJL030426 402022 | 182 DATED 2017 DIV NO 4 | PS | U/S 188 IP AND U/S 126 OF REPRESE TATION OF THE PEOPLE ACT | 01 MONTH TO 06 MONTH IMPRISONM CENT / FINE RS 200 TO 1000/- U/S 188 IPC ANE U/S 126 PEOPLE REPRESTAT IVE ACT IMPRISONM ENT FOR TWO YEARS AND FINE | 06.12.2022 | NOT REQUIRED | | NOT REQUIRE D | CONSIDERATION 20.01.2024 | NOT STAYED | NIL | NIL | NIL | TWO TO FOUR MONTHS | -do- |
| 39 Jalandhar | DR. GAGANDEEF KAUR, CJM, JALANDHAR | | SHEETAL ANGURAL | SITTING | STATE VS HARMAN REET SINGH | | | 139 DATED 26.06.2018 | PS- RAMA MANDI, JALANDHA R | U/S 188 IP | 01 MONTH TO 06 MONTH CIMPRISONM ENT / FINE RS 200 TO 1000/- | 31.01.2023 | 31.01.2023 | | | CONSIDERATION 17.01.2024 | NOT STAYED | 15 | 0 | 15 | SIX MONTH: | AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 AND LETTER NO. 2688 SPL./GAZ.II/T-G/17G THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED IN MONTHLY MEETING TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF SUCH CASES AND NOT TO ADJOURN THE CASES EXCEPT FOR RARE AND COMPELLING REASONS. |

| Sr. District No. Name | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | Title of the | Case No assigned i the Court | o. nCNR No. | Date an number FIR | nd of Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing | Date of filing Criminal Complaint | gDate o framing charge | f Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT & SESSIONS JUDGE |
|--------------------------|--|---------------|---|--------------------|---|------------------------------------|---------------------------|--------------------------|---------------------------------|--|--|---|----------------|---|------------------------------|--|----------------------------------|------------------------|---------------------------------|---|---|--|
| Jalandhar | SH GAGANDEEI SINGH GARG CJM NRI CASES JALANDHAR | 1 S | SHEETAL ANGURAL | SITTING | STATE C PUNJAB V SHEETAL ANGURAI | /SCHI /2967/2020 | PBJL03-) 016471-2020 | 77/2020 | BHARGO CAMP | (DISASTER MANAGE MENT ACT:51,), (EPIDEMIC DISEASES ACT:3), (INDIAN PENAL CODE:188, , (PUBLIC GAMBLIN G ACT:13 3,67) | ACT:13, 1.0 67)A FIN OF ₹200 O: IMPRISONM ENT OF U TO MONTHS. EPIDERMIC DISEASE ACT-A FIN | 8, E R I P 3 30-10-2020 | 01-03-2021 | | 01-03-2021 | ACQUITTED ON 12- 12-2023 | NO | 9 | 9 | 0 | DECIDED | AS PER THE |
| 40 Jalandhar | MS. EKTA SAHOTA SDJM NAKODAR | , | I) PAWAN KUMAR TINU 2 GURPARTA P SINGH WADALA 3)BALDEV SINGH KHERA |) | STATE V SETH SATPAL MAL OTHERS | /S CHI/ & 06/2022 | PBJLA10000 232022 | 08.12.2017 | ^D LOHIAN | 145,188,283 ,431,341 IPC 8E NATIONA L HIGHWAY ACT 1956 | | 10.01.2022 | | NA | 17.11.2023 | ACCUSED APPEARED THROUGH THEIR COUNSEL, BUT ONE ACCUSED IN CUSTODY PRODUCED THROUGH VC. TWO PW'S EXAMINED. NOW CASE IS FIXED FOR REMAINING PW'S FOR 02.01.2024 | NOT STAYED | 18 | 2 | 16 | MAY BI DECIDED WITHIN SIX MONTHS ON APPEARANC E OF ALI ACCUSED AS OFFENCES ARE PETITY | DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ- EII(10/15) DATED 29.02.2020 AND (LETTER NO. 2688 (SPL/GAZ.II/7-G/17G THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED JUDICIAL OFFICERS ARE BEING DIRECTED IN MONTHLY MEETING TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF SUCH CASES AND NOT TO ADJOURN TO ADJOURN THE CASES EXCEPT FOR RARE AND COMPELLING COMPELLING REASONS. |
| 41 Kapurthala | Sh. Jasvir Singh, CJM, Kapurthala | - | Rana Gurjit Singh | Sitting | Manju Ran Vs Rana Gurjit Sing | 12/2022 | PBKP03005: 22022 | ² NA | NA | U/s 191, 193, 195, 199 IPC | 3 Years | NA | NA | 09.02.2022 | NA | Preliminary Evidence 08.01.2024 | None | NA | NA | NA | - | The concerned Courts have been directed to make strenuous efforts to dispose of the cases, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written. application by the concerned party |
| 42 Kapurthala | Ms. Supreet Kaur, JMIC, Kapurthala | - | Rana Gurjeet Singh | Sitting | State Vs Daljit Sing | | PBKP03- 003457-2021 | FIR 101/27 1 12-2016 | - Subhanpur | IPC 355/506 | - | Challan not presented, UCR presented on 01-09-2021 | NA | NA | NA | Consideration 06.01.2024 | None | NA | NA | NA | - | -do- |
| Kapurthala | Sh. RAJINDERPA L SINGH GILL, JMIC- CUM-CJID SPL | - | 1) BIBI OPINDERJIT KAUR (FORMER MINISTER PUNJAB) 2) RAVINDER SINGH BRAHMPURA (FORMER MLA PUNJAB | FORMER | STATE V/ BALVIR SINGH @ BHAGAT ETC. | CHI- | - PBKPB1000 0542022 | 130/18.12.2 17 | - 0 TALWAND CHAUDRIA N | | | ON 12.01.2022 After converting into Challan from Cancellation | | 09.09.2021 | 10.11.2022 | Decided on 05.12.2023 | None | - | - | - | - | |

| | r. Dist | | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | Title of the | Case N assigned the Court | in CNR No. | Date a number FIR | and of Police Stati | Offence alleged | Maximum punishment | Date of filin Challan | gDate of filin charge sheet | Date of fili Criminal Complaint | | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | of completion | COMMENTS OF DISTRICT & SESSIONS JUDGE |
|---|--------------|----------|--|---------------|---|--------------------|---|--|---------------------------|-------------------------|------------------------|--|--------------------------|--|--------------------------------|---------------------------------------|---|---|----------------------------------|--------------------------------------|--------------------------------------|---|---|--|
| 4 | 3 Kap | ourthala | Sh. Rahul Kumar, SDJM, Bholath | - | Bibi Jagir Kaur (Opposite party) | | Jarnail Sing Vs. Bibi Jagir Singh | CRM/ h 22/2021 (Private Complair case) | PBKPC1- 000222-2021 | N/A | N/A | 340 CrPC r.w.s. 195 CrPC | N/A | N/A | N/A | 12.02.2021 | Not yet framed | Fixed for Preliminary evidence for 25.01.2024 | None | List of witnesses is not filed | Five witnesses are examined | N/A | - | The concerned Courts have been directed to make strenuous efforts to dispose of the cases, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written. application by the concerned party |
| 4 | 4 Lud | | DR. AJIT ATRI, ADJ, LDH | N/A | BHARAT BHUSHAN ASHU | FORMER | STATE VS TELU RAM | SA PC/7/202 | 2 PBLD01- 025169-2022 | 11/16.8.20 | 22 VIGILANG BUREAL | OF PC ACT 1988 | IMPRISONM ENT | 14.11.2022 (The investigation of co-accused is still pending) | 1 14 11 2022 | N/A | CHARGI NOT FRAMEI TILL DATE | rending for 03.01.2024 | Not stayed | 64 | 0 | 64 | 2 years | Comments - Kindly refer to the Hon'ble High Court Letter No. 1047 Spl. Gaz-II(10/15) dated 29.09.2020 on the subject cited above. It is submited that now there are total 19 cases falling under the subject cited matter pending in the Ludhiana Sessions Division. One Case is Disposed on 08.12.2023 by the court of Ms. Radhika Puri, CJM, Ludhiana.Out of these 19 cases 2 cases are stayed by Hon'ble High Court as reported by the concerned courts. Out of total pending cases one case is pending for disposal in Sub-Division Samrala, of this Sessions Division. It is further submitted that strenuous efforts are being made to dispose of the cases at the earliest. |
| 4 | 5 Lud | | SH. HARBANS SINGH LEKHI,ADJ, LDH | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS KAMALJI SINGH | r SC/ | PBLD01- 13 008061-2013 | 113/19.06. 09 | 20 SADAR LUDHIAN | 186, 353, 332, 333, 307, 394, 148, 149, 1A 120B, IPC AND 25, 27, 54, 59 ARMS ACT | ENT | 16.09.2009 | 16.09.2009 | N/A | 07.06.201 | 7 Awaiting Order for 06.05.2024 | Yes, 11.09.2017 CRR-2637-2017 | 22 | 1 | 21 | Around one year after the stay is vacated | -do- |
| 4 | 6 Lud | lhiana | MS. AMANDEEP KAUR, ADJ, LDH | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJI SINGH BAINS | T SC/ | PBLD01- 3 004523-2023 | 19/08.02.2 | 02 SHIMLAP RI | 307,427,148,1 49,506,188,33 6 IPC AND 25,27,54,59 ARMS ACT AND 51 DISASTER MANAGEME WIT ACT 339 AND 3 EPIDEMIC DISEASES ACT-375 AND 127 REPRESENT ATION OF THE PEOPLE ACT-900 | LIFE IMPRISONM ENT | 21.02.2023 | NA | NA | NOT FRAMEI YET | Awaiting Supplementary Challan for 20.01.2024 | NO | 32 | 0 | 32 | Around one year | -do- |

| Sr. District No. Name | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | Title of the case I assigned the Court | in CNR No. | Date and number of FIR | l fPolice Station | Offence alleged | Maximum punishment | Date of filing | Date of filing | Date of filing Criminal Complaint | Date o framing charge | f Present status and in next date | s Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | |
|--------------------------|---|---------------|--|--------------------|--|---------------------------|------------------------|----------------------|---|-----------------------|----------------|----------------|---|-----------------------------|---|--|------------------------|--|---|---|------|
| 47 Ludhiana | SH. SHIV MOHAN GARG, ADJ, FTSC DEALING WITH RAPE CASES, LDH | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJIT SINGH BAINS & OTHERS | PBLD01- 3 003958-2023 | 180/10.07.20 3 21 | DIVISION NO.6 | 376,354,354 a,506,120B OF IPC | | 10.11.2021 | N/A | N/A | NOT FRAMED YET | On Charge for 09.02.2024 | Not stayed | 24 | 0 | 24 | Two and Half Year. | -do- |
| 48 Ludhiana | MS. RADHIKA PURI, CJM, LDH | N/A | | | ITO VS AMRINDER SINGH 12412/20 | PBLD03- 16 018136-2016 | N/A | N/A | | | N/A | N/A | 12/1/2016 | | AWAITING ORDER FOR 17.01.2024 | Stayed CRM-M-15016- 2019(O&M), CRM-M-15062- 2019(O&M) and CRM-M-14983- 2019(O&M) 22.07.2021 | 4 | 4 (Prelimry Evidence) | 4 | 3 months | -do- |
| 49 Ludhiana | MS. RADHIKA PURI, CJM, LDH | N/A | SIMRANJIT SINGH BAINS, BALWINDE R SINGH and DALJIT SINGH | FORMER | STATE VS SIMRANJIT SINGH BAINS & OTHERS | 20 PBLD03- 014300-2017 | 40/09.05.201 6 | SARABHA NAGAR | 323/353/334 /427/186/18 8/148/149 IPC & 8 OF HIGHWAY ACT | | 21/04/2017 | 23/07/2019 | N/A | NOT FRAMED | PW FOR 02.01.2024 | Not stayed | 15 | 4 (1 of four witness Chief only) | 11 | 3 months | -do- |
| 50 Ludhiana | MS. RADHIKA PURI, CJM, LDH | N/A | BHARAT BHUSHAN ASHU | FORMER | BALWINDE R SINGH SEKHON VS COMI/30 BHARAT BHUSHAN ASHU | 0/2PBLD03- 018791-2021 | N/A | HAIBOWAL | 353,56,186 IPC | 2 YEARS | N/A | N/A | 28/04.2021 | NOT FRAMED | COMPLAINANT EVIDENCE FOR 09.01.2024 | Not stayed | 11 | 8 | 3 | 6 months | -do- |
| 51 Ludhiana | MS. RADHIKA PURI, CJM, LDH | N/A | MAHESHIN DER SINGH GREWAL | FORMER | ST VS MAHESHIN DER SINGH 40693/20 AND ORS | PBLD03- 21 04130-2021 | 233/ 12-08-2017 | Ladowal | 283/188/431 /341 of IPC AND 8B NATIONA L HIGHWAY ACT 1956 | 5 YEARS | 9/9/2021 | N/A | N/A | | CONSIDERATION FOR 02.01.2024 | Not stayed | 8 | nil | 8 | 6 months | -do- |
| Ludhiana | MS. RADHIKA PURI, CJM, LDH | N/A | GURPREET SINGH BASSI | SITTING | ST VS GURPREET SINGH BASSI | PBLD03- 016873-2018 | 600/ 02-05-2015 | RPF, LUDHIANA | 147/174 OF RAILWAY ACT | 2 YEARS | N/A | N/A | 09.02.2018 | 28.01.2019 | ACQUITTED ON 08.12.2023 | Not stayed | 15 | 4 (witness 5 & 6 examined in chief) | 11 | DISPOSED & ACQUITTED ON 08.12.2023 | -do- |
| 52 Ludhiana | MS. RADHIKA PURI, CJM, LDH | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJIT CHI/ SINGH 68488/20 BAINS | PBLD03- 22 068538-2022 | 147/11.07.202 | SARABHA NAGAR | 174A of IPC | 6 months | 9/12/2022 | N/A | N/A | NOT FRAMED | PW FOR 02.01.2024 | Not stayed | 8 | NIL | 8 | 6 months | -do- |
| 53 Ludhiana | MS. RADHIKA PURI, CJM, LDH | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS | PBLD03- 22 063145-2022 | 55/08.03.2022 | DIV NO. 5 | 229-A IPC | 1 YEAR | 06.08.2022 | N/A | N/A | NOT FRAMED | PW FOR 02.01.2024 | Not stayed | 7 | NIL | 7 | 6 months | -do- |
| 54 Ludhiana | | Y | BIKRAM SINGH MAJITHIA | SITTING | BIKRAM SINGH MAJITHIA VS SANJAY SINGH | PBLD03- 000474-2016 | N/A | JODHAN | 500, 501 502, 120-E IPC | 32 YEARS | N/A | N/A | 12.01.2016 | | FAWAITING ORDERS FOR 26.02.2024 | Not Stayed but order to adjourn beyond the date fixed at Hon'ble High Court CRM-M-11055- 2021 | 8 | 6 | 2 | 1 year | -do- |
| 55 Ludhiana | SH. SUMIT MAKKAR, ACJM, LDH | N/A | SIMRANJIT SINGH BAINS & BALWINDE R SINGH | FORMER | GURDEEP KAUR VS ASHWANI 64824/20 | PBLD03- 23 009540-2021 | N/A | SHIMLAPU RI | 166- A,201,204,3 4, 120-B IPC | 3 YEARS | N/A | N/A | 12.03.2021 | N/A | PENDING FOR 08.01.2024 FOR EVIDENCE | Not stayed | 2 | 1 | 1 | 1 year | -do- |

| Sr. District No. Name | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | 1 itle of the | Case No. assigned in CNR No. the Court | Date and number of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | of completion | COMMENTS OF DISTRICT & SESSIONS JUDGE |
|--------------------------|---|---------------|---|--------------------|---|--|------------------------|----------------------|--|--|---------------------------|--------------------------------|---|------------------------------|---|----------------------------------|------------------------------------|---|---|---------------------------------|---|
| 56 Ludhiana | MS. KARANDEEP KAUR, JMIC, LUDHIANA | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJIT SINGH BAINS AND OTHERS | CHI/ PBLD03- 61431/2022 067464-202 | 2 105/21.04.202 | DIV NO.6 | 174-A | IMPRISONM ENT FOR 3 YEARS OR WITH FINE OR WITH BOTH | 02.09.2022 | 02.09.2022 | N/A | 31.03.2023 | AWAITING FILE FOR 06.01.2024 | Not stayed | 11 | 2 | 9 | SIX MONTHS | do- |
| 57 Ludhiana | MS. KARANDEEP KAUR, JMIC, LUDHIANA | N/A | KULDEEP SINGH VAID | FORMER | ARUN KUMAR VSK KULDEEP SINGH | COMI/ PBLD03- 517/2021 044343-202 | 1 N/A | SALEM TABRI | COMPLAI NT U/S 499/500/166 /120-B IPC | SECTION 500 IPC- TWO YEARS OR FINE OR WITH BOTH SECTION 166 IPC- ONE YEAR OR WITH FINE OR WITH BOTH SECTION 120 B IPC- TWO YEARS OR WITH FINE OR WITH BOTH SECTION WITH BOTH WITH BOTH WITH BOTH | N/A | N/A | 14.10.2021 | N/A | EVIDENCE FOR 22.01.2024 | Not stayed | 3 | NIL | 3 | SIX MONTHS | s -do- |
| 58 Ludhiana | MS. HARSIMRAN JIT KAUR, JMIC, LDH | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJIT SINGH BAINS & OTHERS | CHI/ PBLD03- 17216/2021 037911-202 | 1 28/16.05.202 | DIVISION NO.6 | 294,188,269 ,160 IPC AND 51B OF DISASTER MANAGE MENT | 6 MONTHS/FI | 06.09.2021 | N/A | N/A | | Appearance for 03.01.2024 | Not stayed | 10 | 0 | 10 | 1 year | -do- |
| 59 Ludhiana | SH. VARUNDEEP CHOPRA, JMIC, LDH | N/A | SIMRANJIT SINGH BAINS | I OIGHLIC | STATE VS SIMRANJIT SINGH BAINS & OTHERS | CHI/ PBLD03- 17215/2021 037932-202 | 1 207/21.10.201 | DIVISION NO.7 | 353,186,332 ,188,149 IPC | 3 YEARS | 06.09.2021 | N/A | N/A | | ON CHRGE FOR 20.01.2024 | Not stayed | 16 | 0 | 16 | ABOUT 1 YEAR AND 6 MONTHS | -do- |
| 60 Ludhiana | SH. VARUNDEEP CHOPRA, JMIC, LDH | | RAJINDERP AL KAUR | SITTING | STATE VS HARPREET O SINGH & I OTHERS | CHI/ PBLD03- 15991/2021 016766-202 | 1 49/05.03.2015 | DAKHA | 406,420,120 B IPC | 7 YEARS | 14.10.2020 | 09.08.2023 | N/A | 09.08.2023 | PROSECUTION EVIDENCE FOR 05.01.2024 | Not stayed | 21 | 2 | 19 | 2 years | -do- |
| 61 Ludhiana | SH. RAJIV KUMAR GARG, JMIC, LUDHIANA | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJIT (SINGH BAINS | CHI/ PBLD03- 40627/2021 040627-202 | 1 \$25/06.09.202 | DIVISION NO.8 | 188,505, IPC 3 EPIDEMIC DISEASE ACT, 1897, 54 DISASTER MANAGE MENT ACT | 188- 6 months 505-2years 54DM-I year 3 Epedemic Act - 5 years | | 29.08.2023 | N/A | 29.08.2023 | PROSECUTION EVIDENCE FOR 11.01.2024 | Not stayed | 8 | (2+3) 3 WITNESSE S HAVE BEN GIVEN UP | 3 | 3 months | -do- |
| 62 Ludhiana | MS. RAMANDEE P NEETU, JMIC, SAMRALA | N/A | DIDAR SINGH (Ex. Akali M.L.A.) | | AMARJIT KAUR VSC DIDAR I SINGH | COMI/ PBLDC100 17/2021 6282021 | l N/A | MACHHIW ARA SAHIB | | 10 YEARS | N/A | N/A | 09.07.2021 | N/A | Evidence 22.02.2024 | Not stayed | 8 (Preliminar y Evidence) | 5 (Preliminar y Evidence) | 3 (Preliminary Evidence) | 3 Years | -do- |

| Sr. District No. Name | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | ass | se No. igned in CNR No. Court | Date and number o FIR | l fPolice Station | Offence alleged | Maximum punishment | Date of filing | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and in next date | s Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT & SESSIONS JUDGE |
|--------------------------|--|---|--|--------------------|---------------------------------------|-------------------------------------|-----------------------------------|----------------------|---------------------|--|----------------|--------------------------------|---|------------------------------|---|---|------------------------|---------------------------------|---|--|--|
| 63 Mansa | Ms. Gurjit Kaur Dhillon, PCS Chief Judicial Magistrate, Mansa | Bhagwan t Singh Mann MP (Now MLA) | Nazar Singh | Sitting | Nazar Singh Vs Bhagwant Mann MP | MI/ PBMNO- 3001785- 2019 | NIL | City I Mansa | 500,501, 502 IPC | 2 Years | NIL | NIL | 7/30/19 | Not Framed Yet | For Appearance of Accused after summoning | (Not Stayed) Adjourned beyond the date fixed Vide Order dt. 28.01.2021 in CRM-M-3815 of 2021, CRM-M-3907 of 2021 | | Nil | | expected time of completion of trial cannot | accused no. 6 Parvesh Sharma, bailable warrant of accused no.4 JB Singla and accused no.8 Mukesh Kumar be issued for 05.02.2024. |
| 64 Mansa | Ms. Gurjit Kaur Dhillon, PCS Chief Judicial Magistrate, Mansa | | Charanjit Singh alias Channi Ex.MLA | Former | State Vs Charanjit Singh | I/ PBMN03002 /2022 0092022 | FIR No. 42 dated 18.02.2022 | City I Mansa | 188 IPC | (1) Simple imprisonment for 01 month or fine or both (disobedience to an order lawfully promulgated by public servant (2) 6 months or fine of both (if such disobedience causes danger to human life health or safety Etc. | 30.06.2022 | NIL | NIL | NIL | For Appearance of Accused after summoning | Not stayed (Adjourned beyond the date fix i.e 20.02.2023 in CRM-M-357- 2023 in/and CRM-M-453- 2023) | 8 | Nil | Nil | As per Hon'ble High Court trial court is directed to adjourned beyond the date fixed, so expected time of completion of trial cannot be predicted. | Gopy of order dated by Hon'ble High Court in CRM-M-453-2023 has been received. As per the above said order, the said case was fixed in Hon'ble High Court for 01.12.2023 and interim order was ordered to be continued. Thereafter, no further order has been received from the Hon'ble High Court, now to come up on 14.03.2024 for awaiting orders of the Hon'ble High Court. The order passed by Ld. Trial Court reflects so. |

| Sr. District No. Name | Name of the Court | Name of MP | | Sitting/ Former | Title of the | Case No assigned in the Court | nCNR No. | Date and number of FIR | d fPolice Station | Offence alleged | punisiment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | of completion | COMMENTS OF DISTRICT & SESSIONS JUDGE |
|--------------------------|---|---------------|--|--------------------|---|-------------------------------------|----------------------------|-----------------------------------|-----------------------------|--|---|---------------------------|--------------------------------|---|------------------------------|--|----------------------------------|------------------------|---------------------------------|---|--|--|
| 65 Pathankot | Sh. Manav, Chief Judicial Magistrate, Pathankot | | 1. Des Raj Dugga, MLA Shri Hargobindpu r 2. Lakhvir Singh Lodhi nangal, MLA Batala | Both Former | State Vs Gurinder Pal Singh others | | PBPO03- 003403- 2021 | 139 dated 09.12.2017 | Sujanpur | 1 | u/s 341- upto one month and fine or both u/s 431- upto five years and fine or both u/s 188 upto 6 months and fine or both u/s 120-8,149- upto five year and fine or both Section 8-B(NH Act 1956- upto five year and fine | 09-09-2021 | 09-09-2021 | 09-09-2021 | 08/09/22 | Prosecution Evidence. Fixed for 11.12.2023 | No | 10 | 6 | 4 | 1 Year | Prosecution Evidence. Fixed for 18.01.2024 |
| 66 Pathankot | Sh. Chandan Hans, JIMC, Pathankot | | Sh. Joginder Pal, MLA, BHOA, Pathankot. | Former MLA | State Vs Joginder Pal | | NA | FIR No. 49 dated 08.06.2022 | Taragarh | 21(1) of Mines and Minerals (Developm ent and Regulation Act, 1957 | two years, or eith fime which may) extend to twenty five thousand repees, or with both. (2)-U/s 379 IPC (Added later on) imprisonmen t for 3 years or fine or | 10/11/22 | 10/11/22 | 10/11/22 | 04/12/23 | Charge framed on 12/04/2023 Next date 06.12.2023 | No | 30 | 10 | 20 | 1 Year | Prosecution Evidence. Fixed for 01.02.2024 |
| 67 Pathankot | Ms. Dazy Bangarh, ACJ(SD)- cum JMIC Pathankot | | Sh. Ranbir Singh Nikka, MLA from Nurpur Constituency District Kangra (H.P) | Sitting | State Vs Ashok Kumar & another | CHI/ | PBPO03- 001909-2021 | 121/ 05-06-2020 | Division No. 2 Pathankoi | 88, 269, 27 | beth U/s 188- upto 1 month imprisonmen t or fine or both U/s 269-6 months (imprisonmen t or fine or both U/s 270-2 Years imprisonmen t or fine or both | 20-05-2021 | | | Charge not framed ye | Awaiting Order of Hon'ble High Court as vide order dated 19.04.2023 in CRM-M 26324-2021 titled as "Ashok Kumar & Others Vs State of Punjab.Trial Court is directed to adjourn the case pending before it, beyond the date fixed in present petition. Next date is 30.01.2024 | Yes | 14 | | 14 | Proceedings initiated before Hon'ble High Court regarding quashing of FIR | |

| Sr. District No. Name | Name of the Court | Name of MP | Name of ML | A Sitting/ Former | Title of the | Case No assigned i the Court | o. nCNR No. | Date and number of FIR | l fPolice Station | Offence alleged | Maximum punishment | Date of filin Challan | Date of filing | Date of filing Criminal Complaint | gDate o framing charge | f Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT 8 SESSIONS JUDGE |
|--------------------------|--|---------------|---|----------------------|--|------------------------------------|----------------------------|-----------------------------------|--|---|--|--------------------------|----------------|---|------------------------------|--|--|------------------------|---|---|--|--|
| 68 PATIALA | Sh. Atul Kamboj, CJSD-cum- ACJM PATIALA | _ | SIMRAN JEET SINGH BAINS | Former | BRAHM MOHINDR VS SIMRANJI ET SINGH BAINS | COMI- E 134/2018 | PBPT03012 3 725-2018 | COMP CASE | CIVIL LINES PATIALA | 499,500 IPC | 2 YEARS | | | 08.01.2018 | 19.11.202 0 | 2 CASES IS FIEXED FOR 9.1.24 | | 25 | 21 before notice of accusation and 23 after notice of accusation and 1 defence witness | 1DW | 2 Months | |
| 69 PATIALA | Sh. Atul Kamboj, CJSD-cum- ACJM PATIALA | - | Harinder Pa Singh Chandumajr a | Former | State of Punjab Vs Harinderpa Singh Chanduma | al CHI/ 854/22 | PBPT03016 8962022 | 16/6.2.2022 | Sadar Patiala | 188 IPC, 177 MV Act 1954, 133 Represant ation of Peopel Act | 6 Months | 04.11.2022 | | | | Case is fixed for 19.1.24 for consideration on charge | | 8 | None | PW 8 | 6 Months | |
| 70 PATIALA | Ms. Navdeep Kaur, CJM- cum-ACJSD, Patiala | - | Harmeet Singh | Sitting | State Vs. Harmeet Singh | | | 16/10.02.20 22 | Julkan | 193,199,12 5-A IPC Represent ation of People Act | 7 years | 20.04.2023 | | 20.04.2023 | | 08.01.2024 Evidence | | 16 | none | 16 | Every effort will be made to decide the case as expeditiously as possible | |
| 71 Rupnanagar | Sh. Sanjay Agnihotri, ADSJ, Rupnagar | - | Balbir Singh | Sitting | Balbir Sing vs state of Punjab | ^{lh} CRA/ 95/2022 | PBRO01- 002406- 2022 | 85/2011 | Sri Chamkaur Sahib | 323,324,32 5,506,34 IPC | 2 | N/A | N/A | N/A | N/A | Arguments, 29.01.2024 | No | 0 | 0 | 0 | N/A | Ld. presiding officers are asked to decide these cases expeditiously by giving shorty adjournments. |
| 72 Rupnanagar | Sh. Sanjay Agnihotri, ADSJ, Rupnagar | - | Balbir Singh | Sitting | Mewa Sing vs Balbir Singh | CRR/ 63/2022 | PBRO01- 002685- 2022 | 85/2011 | Sri Chamkaur Sahib | 323,324,32 5,506,34 IPC | 2 | N/A | N/A | N/A | N/A | Arguments, 29.01.2024 | No | 0 | 0 | 0 | N/A | -do- |
| 73 Rupnanagar | Sh. Sanjay Agnihotri, ADSJ, Rupnagar | - | Balbir Singh | Sitting | Balbir Sing vs Mewa Singh | CRA/ 107/2022 | PBRO01- 002605- 2022 | 85/2011 | Sri Chamkaur Sahib | 323,324,32 5,506,34 IPC | 2 | N/A | N/A | N/A | N/A | Arguments, 29.01.2024 | No | 0 | 0 | 0 | N/A | -do- |
| 74 Rupnanagar | Sh. Sanjay Agnihotri, ADSJ, Rupnagar | - | Kanwar Pal Singh Rana | | Kunwar Pa Singh Ran vs Sohan Singh | | PBRO0100 16182023 | N/A | N/A | 499,500,50 6 IPC | | N/A | N/A | N/A | N/A | Arguments, 29.01.2024 | No | 0 | 0 | 0 | N/A | -do- |
| 75 Rupnanagar | Sh. Amanpreet Singh, ACJM Rupnagar | - | Balbir Singh | Sitting | State vs Didar Sing & Ors. | h CHI/ 6217/201 | PBRO0300 3 05212011 | 10 dated 27.01.2011 | Chamkaur Sahib | 420,406,12 0- B,465,467, 468,471 IPC | Maximum imprisonmer t of 7 years with fine | 27.09.2011 | 29.03.2014 | N/A | 29.03.201 4 | Awaiting for further order till 31.01.2024 | Pb. & Hr. High Court, Chd. | 16 | 16 | 16 | 1.5 to 2 Years | -do- |
| 76 Rupnanagar | Sh. Jagmilap Singh Khushdil, SDJM, Sri Anandpur Sahib | - | Kanwar Pal Singh Rana | | Sohan Singh VS Kanwar Pa Singh Ran | | PBROA100 000962022 | | IPC Complaint | 500,506 IPC | 2 Year | N/A | N/A | 04.02.2022 | N/A | Appearance 29.01.2024 | stayed by Ld. Addl. Sessions Judge, Rupnagar | 4 | 4 | 4 | 2 Year | -do- |
| 77 SAS Nagar | Ms Manjot Kaur , CBI-1 Punjab, at Mohali Mohali | - | Swaran Singh Phillaur and Avinash Chander | Former | Enforceme t Directoral Vs Jagjit Chahal & ors. | en te COMA/ 08/2017 | PBSA01004 6792017 | ECIR/ JLZO/2013 DT.25.03.20 | JALANDHA R,ENFORC EMENT DIRECTOR ATE | 2002FOR | / TEARS | 12.07.2017 | NA | NA | 09.10.201 8 | Prosecution Evidence on 09.01.2024 | YES Against Both these Former MLAs only vide CRM-M-46388- 2022 by Hon'ble High Court | 68 | 67 | 01 of Prosecution | 1.5 Year approx | The officer has been sensitized to dispose of the case expeditious as pet the directions issued by Hon'ble Supreme Court |
| 78 SAS Nagar | Sh Avtar Singh, ADJ,Mohali | - | Sukhpal Singh Khaira | Former | Directorate of enforceme t Vs Sukhpal Singh Khaira | | PBSA01000 200-2022 | ECIR/02/ STF/2021 | ED | U/s 44, 45 of Prevention of Money laundering Act 2002 | 7 YEARS | 06.01.2022 | 06.01.2022 | NA | 27.10.202 3 | Accused Sukhpa Singh Khaira has been produced before me through VC Let he be again produced on 19.01.2024 physicaly in the court | NIL | 39 | 0 | 39 | 1 Year approx | The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court |

| Sr. District No. Name | Name of the Court | Name of MP | Name of ML | Sitting/ Former | Title of the case | Case No assigned ir the Court | | Date and number of FIR | l fPolice Statior | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | gDate o framing charge | f Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial COMMENTS OF COMME |
|--------------------------|--|--------------------------|-------------------------------------|--------------------|--|-------------------------------------|------------------------|-----------------------------------|--------------------------|---|-----------------------------|---------------------------|--------------------------------|---|------------------------------|--|----------------------------------|------------------------|---------------------------------|---|--|
| 79 SAS Nagar | Sh Avtar Singh, ADJ,Mohali | - | Sunder Sham Arora | Former | State of Punjab vs Sunder Sham Arora | PC/ 60/2022 | | 19/15.10.20 22 | Vigilance Beuro | U/s 8 PC Act | 7 YEARS with fine | 12.12.2022 | 12.12.2022 | 15.10.2022 | 18.09.202 3 | Appearance the cases is adjourned to 16.01.2024 for Pws | NIL | 25 | 0 | 25 | The officer has been sensitized to dispose of the case expeditiously as put the directions issue by Hon'ble Suprem Court |
| 80 SAS Nagar | Sh Avtar Singh, ADJ,Mohali | - | Vijay Singla | Former | State of Punjab vs Pardeep Kumar | PC/ 24/2022 | | 65/24.05.20 22 | Vigilance Beuro | U/s 7, 7A PC Act | 7 YEARS with Fine | 23.07.2022 | 23.07.2022 | 24.05.2022 | Charges Not Framed | Written Statement/Reply Challan against accused vijay Kumar Singla not presented be awaited for 15.01.2024 | NIL | 19 | 0 | 19 | 1 Year approx 1 Year by the directions issue by Hon'ble Suprem Court |
| 81 SAS Nagar | Sh Parminder Singh Grewal, ADJ,Mohali | - | Sadhu Singh Dharamsot | Former | State Vs Sadhu Singh Dharamsot & Ors | PC/ 30/2022 | PBSA01007 860-2022 | 07 dated 06.06.2022 | Vigilance Beuro F S 1 | | | 06.08.2022 | 06.08.2022 | 06.06.2022 | Charges Not Framed | For Charge & consideration 09.02.2024 | NIL | 89 | 0 | 89 | One year after framing charges (charges in this case are not yet sanction in this case is not yet received |
| 82 SAS Nagar | Ms Harpreet Kaur, ACJM, Mohali | | Mukhtiar Ansari | Sitting | State of Punjab Vs Mukhtiar Ansari | CIS No. CHI/106/2 021 | PBSA03001 016-2021 | FIR No. 05 Dated 08.01.2019 | Mattaur | U/s 286, 506, 201 IPC | 10 Year | 10.03.2021 | 10.03.2021 | 08.01.2019 | 25.01.202 3 | Pending for 05.01.2024 for Prosecution evidence | NIL | 14 | 9 | 5 | The officer has been sensitized to dispose of the case expeditiously as put the directions issued by Hon'ble Suprem Court |
| 83 Sangrur | Sh. Balwinder Kumar, ADJ Sangrur | NA | Sh. Dhanwant Singh Ex. MLA | Former | State Vs Amrik Singl | | 2 PBSG01000 0482004 | 132 of 18.05.2004 | Dhuri | 143,302,14 9 IPC | for life. | 16.09.2004 | 28.11.2005 | , NA | 28.11.200 5 | No order has been received from apex Court. Awaiting for further order on 25.01.2024 | stayed | 19 | 11 | 8 | This is stayed by 32 Hon'ble Supreme Court of India |
| 84 Sangrur | Sh. Baljinder Singh , ADJ, Sangrur | NA | Sh. Naresh Yadav | Sitting | Mohd. Ashraf Vs Naresh Yadav | CRA- 33/2021 | PBSG01004 2612021 | NA | NA | NA | 5 years and fine | NA | NA | NA | N/A | Case is adjourned for argument on 14.02.2024 | No | 0 | 0 | 0 | Efforts are being made to dispose the case as possible The Concerned Officer was directed to dispose off the case on Priority bas |
| 85 Sangrur | Sh. Baljinder Singh , ADJ, Sangrur | NA | Sh. Naresh Yadav | Sitting | State Vs Nand Kisho @ Goldy and Naresh Yadav | 40/2021 | PBSG01005 9262021 | NA | NA | NA | 5 years and fine | NA | NA | NA | N/A | Case is adjourned for argument on 14.02.2024 | No | NA | NA | NA | Efforts are being made to dispose the case as possible The Concerned Officer was directed to dispose off the case on Priority bas |
| 86 Sangrur | Sh. Gurkirpal Singh Sekhon, CJM, Sangrur | Vijay Inder Singla | NA | Former | State Vs Vijay Inder Singla | CHI/ 247/2022 | PBSG03007 7722022 | 7 31/12.02.20 22 | City Sangru | 188 IPC and 51 r Disaster Manageme nt Act | one year or fine or both | 21.09.2022 | not farmed | NA | NA | Awaiting further order for 25.01.2024 | yes | 13 | 0 | 13 | Case stayed from Hon'ble High Court in CRM-M-6216-2023 and further necessary steps be taken after awaiting orders of Hon'ble High Court |

| Sr. District No. Name | | Name of MP | Name of MLA | Sitting/ Former | Title of the | Case No assigned in the Court | | Date and number of FIR | l fPolice Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | gDate or framing charge | f Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT & SESSIONS JUDGE |
|--------------------------|--|---------------------------|---|--------------------|---|-------------------------------------|----------------------|------------------------------|----------------------|---|---|---------------------------|--------------------------------|---|-------------------------------|--|----------------------------------|------------------------|---------------------------------|---|---|---|
| 87 Sangrur | Sh. Gurkirpal Singh Sekhon, CJM, Sangrur | Vijay Inder Singla | NA | Former | State Vs Vijay Inder Singla | . CHI/ 249/2022 | | 7 25/13.02.20 22 | City 1 Sangrur | 188 IPC and 51 Disaster Manageme nt Act | one year or fine or both | 21.09.2022 | not farmed | NA | NA | Awaiting further order for 25.01.2024 | yes | 9 | 0 | 9 | Case stayed from Hon'ble High Court in CRM-M-6216-2023 and further necessary steps be taken after awaiting orders of Hon'ble High Court | Case stayed from Hon'ble High Court in CRM-M-6216-2023 |
| Sangrur | Sh. Gurkirpal Singh Sekhon, CJM, Sangrur | Vijay Inder Singla | NA | Former | State Vs Vijay Inder Singla | UCR/ 223/2022 | PBSG03010 4212022 | 33/18.02.20 22 | City 1 Sangrur | 188 IPC | one year or fine or both | 03.11.2022 | NA | NA | NA | Cancellation Accepted on 09.12.2023 | - | - | - | - | - | - |
| 88 Sangrur | Sh. Gurkirpal Singh Sekhon. | Mallikarj un Kharge | NA | Sitting | Hitesh Bhardwaj Vs Mallikarjur Kharge | COMI/ 40/2023 | PBSG03006 9002023 |) NA | NA | 499/500 IPC | 2 years | NA | NA | 06.06.2023 | Not framed | Appearance for 15.01.2024 | No | 0 | 0 | 0 | Efforts are being made to dispose the case as early as possible | The Concerned Officer was directed to dispose off the case on Priority basis |
| 89 Sangrur | Sh. Gurkirpal Singh Sekhon, CJM, Sangrur | NA | Baljinder Kaur | Sitting | State Vs Baljinder Kaur | UCR/ 330/2023 | PBSG03009 9182023 | 245/14.08.2 020 | City Sangrur | . 269 & 188 IPC | Six Months | 14.09.2023 | NA | NA | NA | Fixed for Consideration for 02.03.2024 | No | 0 | 0 | 0 | Efforts are being made to dispose the case as early as possible | The Concerned Officer was directed to dispose off the case on Priority basis |
| Sangrur | Sh. Gurbhinder Singh Johal SDJM Sunam | NA | Aman Arora | Sitting | Rajinder Deepa Vs Aman Aror | COMI/ 1535/2013 | PBSGAI000 0092009 | NA | NA | 452/323/14 8/149 IPC | Seven Years | s NA | NA | 08.01.2009 | | Convicted on 21.12.2023 | | | | | | |
| 90 Sangrur | Ms. Indu Bala, SDJM, Moonak | NA | Parminder Singh Dhinsa | Former | State Vs Rampal Singh Beniwal | CHI/ 102/2022` | PBSGD100 10472022 | 195/08.12.2 017 | PS Lehra | U/s 341, 283 IPC | One Month or with fine which may extend to five hundred | 02.11.2022 | Charge Not frame | NA | N/A | Arguments on an application for discharging the accused not addressed. At request, the present case is adjourned on 12.01.2024 | No | 12 | 0 | 12 | Efforts are being made to dispose the case as early as possible | The Concerned Officer was directed to dispose off the case on Priority basis |
| SBS Nagar Sri Muktsar | | | | | | | | | | | | | Vil Vil | | | | | | | | | |
| Sahib 91 Tarn Taran | Sh. Rakesh Kumar Sharma, ASJ, Tarn Taran | N/A | Manjinder Singh @ Sabha | Sitting | State Vs Davinder Kumar | 41/13.08.20 13 | PBTT010018 522013 | 69 dated 04.03.2013 | | 354,323,506 ,148,149 IPC, 3(1) (x), 3(1) & 4 of SC & ST Act,1989 | 5 years | 09.05.2013 | 09.05.2013 | N/A | | Prosecution Evidence / 03.01.2024 | N/A | 21 | 6 | 15 | Six months | Case is pending for prosecution evidence. |
| 92 Tarn Taran | Sh. Bagicha Singh, ACJM, Tarn Taran | N/A | 1. Manjit Singh 2. Kultar Singh Sandhwa 3. Laljit Singh Bhullar | Sitting | State Vs Manjit Singl | | PBTT030026 602021 | 276 dated 26.08.2020 | Sadar Tarn Taran | 188,269,270 IPC, 51-B Disaster Managemen t Act | 6 Months | 06.09.2021 | 06.09.2021 | N/A | 03.06.2023 | Prosecution Evidence / 05.01.2024 | N/A | 11 | 7 | 4 | Six months | Case is pending for prosecution evidence. |

| Sr. District No. Name | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | Title of the | Case No. assigned in CNR No. the Court | Date an number FIR | nd of Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | of completion | COMMENTS OF DISTRICT & SESSIONS JUDGE |
|--------------------------|---|---------------|---|--------------------|--------------------------|--|----------------------------|-------------------------|---|-----------------------|---------------------------|--------------------------------|---|-----------------------|--------------------------------------|----------------------------------|------------------------|---------------------------------|---|---------------|---|
| 93 Tarn Taran | Sh. Bagicha Singh, ACJM, Tarn Taran | N/A | 1. Kultar Singh Sandhwa 2.Gurmit Singh Satehar 3. Manjit Singh 4.Kulwant Singh 5. Jai Kishan Rori 6. Laljit Singh Bhullar | Sitting | State Vs Kultar Sing | 179/07.09.2 PBTT0300 h 021 782021 | 26 271 dated 20.08.2020 | Sadar Tarn | 188,269,341 ,342,270,28 3,270 IPC, 51-B Disaster Managemen t Act & 8(B) National Highway Act | 6 Months | 07.09.2021 | 07.09.2021 | N/A | 28.03.2023 | Prosecution Evidence / 05.01.2024 | N/A | 12 | 7 | 5 | Six months | Case is pending for prosecution evidence. |
| 94 Tarn Taran | Sh. Amandeep. SDJM, Patti | N/A | Virsa Singh Valtoha | | State Vs Ranjit Singl | 03/03.01.20 PBTTA100 0282022 | 0 113 dated 14.08.2020 | Valtoha | 188,269 IPC, 51B Disaster Managemen t Act | 6 Months | 24.12.2021 | 24.12.2021 | N/A | Charge not framed yet | Appearance / 08.01.2024 | N/A | 10 | 0 | 10 | Three months | Some accused has been convicted. Remaining accused has been summoned through notice as well as bailable warrants. |

Details of pending Criminal cases/Complaints against MPs/MLAs in U.T.Chandigarh as on 31.12.2023

| | | | Name of MLA | Sitting/ | 1 | | CNR No. | | Police Offence | | | | Date of | Date of framing charge | Present status and | | | | No. of | Expected time of | Comments of Ld. District & Sessions Jduge |
|-----|----------------------|--------------------------------------|--|---------------------|---|--|--------------------------|-------------------------------|--|----------------------|---|------------------------|---------------------------------|--|--|-----|--------|--------------------------------------|--|---|---|
| No. | ourt | MP | | Former | case | No. assign ed in the Court | | and S numb er of FIR | Station alleged | um punish ment | Challan | filing charge sheet | filing Criminal Complaint | t | its next date | | witnes | witnesses examined | witnesses remain to be examined | completion of trial | |
| 1 | H.RAHUL ARG,ACJM | SH. SUKHBI R SINGH BADAL | 0 | Sitting | Rajinder Pal Singh vs Sukhbir Singh Badal | | | | U/S 0 500,501 IPC | 0 | 0 | 0 | 31.01.2017 | Charge not framed yet. | Vide order in CRMM No.41105 of 2020 had been adjourned to 12.10.2023 by Hon'ble High Court and the interim order has been continued. Now this file is ordered to be put up on 02.03.2024 for awaiting further order. | | 8 | IN PRELIMIN ARY EVIDENCE 6 EXAMINE D | | AS AND WHEN THE | On perusal of the concerned case file, on dated 01.12.2023 further orders from Hon,ble High Court of Punjab & Haryana at Chandigarh not received and the same was ordered to be awaited for 02.03.2024. |
| | H.RAHUL ARG, ACJM | SH. Balwinder Singh Bhunder | SH. BIKRAMJIT SINGH MAJITHIA MLA AND SH.MALKIAT SINGH, EX.MLA | Sitting & Former | State vs. Balwinder Singh Bhunder | PCH 4643/2 7.05.20 21 | СНСН03 0063022 021 | 3 137/0 7.08.2 020 | 26 U/S 188 | Upto 6 Month | 27.05.2021 | 27.05.2021 | 0 | Charge not framed yet. | Further orders in CRMM No.24842, of 2023 Hon'ble High court not received. Now this file is ordered to be put up on 06.01.2024 for awaiting further order. | YES | 7 | 0 | 7 | SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN | Not listed during this month |
| | H.RAHUL ARG,ACJM | 0 | SH. HEERA SINGH GABRIA, EX MLA | FORMER | State vs. HEERA SINGH GABRIA, EX MLA | PCH 4642/2 7.05.20 21 | | | | Upto 6 Month | 27.05.2021 | 27.05.2021 | 0 | Charges framed against some accused person who appeared. They have pleader guilty and did not claim trial have been convicted and fined. Charges yet to be framed against remaining accused. | Notice to remaining accused ordered to be issued for 06.01.2024 | NO | 6 | 0 | 6 | FROM THE DATE OF | On perusal of the concerned case file, on dated 18.11.2023 exemption applications of 19 accused persons were filed and the same were allowed. Death report of accused namely Satnam Singh not received . Same has been called through SHO for 06.01.2024. Summons of Accused Gurpreet Singh and Gurvinder Singh received back unserved with the report that complete address details be provided. Accordingly SHO Police station 26, was ordered to be present on the date fixed alongwith complete address details of above both accused persons. |
| 4 | H.RAHUL ARG,ACJM | 0 | SH.SANDEEP SINGH | Sitting | STATE VS. SANDEEF SINGH | PCH 1558/2 8.08.20 23 | CHCH03 0224002 023 | 168/3 1.12.2 022 | U/S 354, 354-A, 354-A, 354-B, 342, 506, 509 IPC | 7 years | 25.08.2023 AT 9:25PM BEFORE Ld.CJM | 25.08.2023 | NA | CHARGES NOT FRAMED YET | For filling reply by counsel for the accused case adjourned to 06.01.2024 | NO | 45 | 0 | 45 | WITH IN ONE YEAR FROM THE DATE OF APPEARANCE OF THE ACCUSED. | On perusal of the concerned file on dated 16.12.2023 exemption application on behalf of accused Sandeep Singh Filed and the same was allowed only for that day. Arguments on the misc. applications heard partly. Case was adjourned to 06.01.2024 for addressing remaining arguments on the said applications. Application for deciding the present trial on day to day basis as per the directions of Hon'ble Supreme court of India and Hon,ble High Court of Punjab and Haryana and on the another application under section 209 of CrPc for commitment of the present case to the court of Sessions for Trail not addressed. For addressing arguments on above application also case adjourned to 06.01.2024 |

Details of pending Criminal cases/Complaints against MPs/MLAs in U.T.Chandigarh as on 31.12.2023

| | | Name of MP | Name of MLA | Sitting/ Former | Title of th case | e Case No. | CNR No. | | Police Offence Station alleged | | | Date of filing charge | Date of filing | Date of framing charge | Present status and its next date | | | No. of witnesses | No. of witnesses | Expected time of completion of trial | Comments of Ld. District & Sessions Jduge |
|------|--|----------------------------------|--|--------------------|---|---------------------------------|--------------------------|------------------------------|--|------------------|------------|-----------------------|-----------------------|------------------------|--|---------------|--------|---------------------|-----------------------------|--|--|
| 110. | Court | 1411 | | rormer | cusc | assign ed in the Court | | numb er of FIR | Station anegeu | punish ment | Chanan | sheet | Criminal Complaint | | ns next date | | witnes | | remain to be examined | completion of than | |
| 5 | DR.AMAN INDER SINGH SANDHU, CJM | H N.A | SH.GURMEET SINGH @ MEET , MLA | Sitting | STATE VS. GURMEE T SINGH & ORS. | PCH.4 E 637/ | CHCH03 0062152 021 | 324 DT.24 .10.20 20 | SECTO R-39, U/S 188 CHD. IPC | Upto 6 months | 26.05.2021 | 26.05.2021 | 0 | 28.02.2023 | For appearance of th accused persons through Non Bailabl warrants for 12.01.2024 | | 6 | 5 | 1 | APPROXIMATELY THREE MONTHS | On perusal of the concerned case file, on dated 02.12.2023 exemption applications of 7 accused persons were filed and the same were allowed. Vide separate syayement ld.APP for the state has given up Ins. Amajot being unnecessary and closed prosecution evidence. Case was adjourned to 16.12.2023 for recording statement of accused persons under section 313Cr.PC On dated 16.12.2023 exemption application on behalf of 4 accused persons were filed and the same were declined and presence of accused persons were ordered to be procured through non-bailable warrants for 12.01.2024 |
| 6 | DR.AMAN INDER SINGH SANDHU, CJM | H singh Mann,MP (Now CM | | Sitting | State vs Bhagwani singh Mann | Pch 5143/0 6.09.21 | CHCH03 0120992 021 | 01 Dt. 10.1.2 0 | Police Station U/S 188 Sector IPC 3, chg. | Upto 6 months | 13.10.2021 | 13.10.2021 | 0 | Not yet framed. | Vide order dated 22.03.2023 CRMM No.14540 of 2023 Hon'ble High court has directed to deffe the procedings beyond the date fixet in Hon'ble High Court Now this file is ordered to be put up on 06.01.2024 fo awaiting further order. | r d Yes | 16 | 0 | 16 | APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON"BLE HIGH COURT | On perusal of the concerned case file, on dated 02.12.2023 exemption applications on behalf of 10 accused persons were filed and the same were allowed. Case was adjourned to 06.01.2024 for awaiting further orders of Hon'ble High Court. |
| 7 | DR.AMAN INDER SINGH SANDHU, CJM | H Sh.Vijay Sampla (Former) | 1. Sh.Arun Narang. 2.Master Mohan Lal 3.Sh.Madan Mohan Mittal 4.Sh.Manoranjan Kalia 5.Dr.Baldev Chawla. 6.Sh.Ashwani Sharma 7. Sh.Tikshon Sood 8. Sh.Surjit Kumar (All Former) | Former | State vs Vijay sampla | PCH51 28/02.0 9.21 | CHCH03 0062152 021 | 150/2 1.8.20 20 | Police Station- sector* 17 | Upto 6 months | 02.09.19 | 02.09.19 | 0 | Not yet framed. | Case adjourned to 18.03.2024 for awaiting further orders of Hon"ble High Court(Vide order dated 19.12.2022 passed in CRMM no.59436 o 2022 (O&M) Stayed) | Yes n f | 10 | 0 | 10 | APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON"BLE HIGH COURT | Case was not listed during this month |

Details of pending Criminal cases/Complaints against MPs/MLAs in U.T.Chandigarh as on 31.12.2023

| | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | case | Case No. assign ed in the Court | | | Police Offend Station allege | | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | | no. of witnes | No. of witnesses examined | No. of witnesses remain to be examined | | Comments of Ld. District & Sessions Jduge |
|----|--|---|---|--------------------|---|------------------------------------|--------------------------|-----------------------|--|-----------------|---------------------------|-----------------------------------|--|------------------------|--|------------------|---------------------------------|--|--|--|
| 8 | DR.AMAN INDER SINGH SANDHU, CJM | Sh PREM I SINGH I CHANDU MAJRA | | Sitting | State vs PREM SINGH 5 CHANDU 6 MAJRA | | CHCH03 0120992 021 | 74/8.8 .2020 | PS3 U/S18 | 8 Upto 6 months | 13.10.2021 | 13.10.2021 | 0 | Not yet framed. | Vide order dated 23.11.2022 CRMM No48302 of 2022 Hon'ble High court has directed I.e Interim order to continue I.eto adjourn the procedings beyond the date fixed I.e 19.12.2023 in Hon'ble High Court Now this file is ordered to be put up on 06.01.2024 for awaiting further order. | 16 | 0 | 16 | APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON"BLE HIGH COURT | Case was not listed during this month |
| 9 | DR.AMAN INDER SINGH SANDHU, CJM | I NA | 1. Sh.Aman Arora. 2.Sh.Jarnail Singh. 3. Master Baldev Singh 4.Ms.Sarabjeet Kaur Manuke 5. Sh.Kulwant Singh Pandori 6.Sh.Jai Kishan Rori 7. Sh.Manjit Singh 8.Ms.Anmol Gagan Manni | Sitting | State vs AMAN 1 ARORA & 4 ORS. | Pch (1178/0 0 1.08.20 1 22 | CHCH03 1516420 22 | 76/ 06.10. 2021 | PS3 186, 353, 3: IPC | Upto 3 years | 04.08.2022 | 04.08.2022 | 0 | Not yet framed. | Vide order in CRMM No.21450, and in CRMM 25489 of 2023 Hon'ble High court has directed to deffer the procedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 18.03.2024 for awaiting further order. | 17 | 0 | 17 | APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON"BLE HIGH COURT | Case was not listed during this month |
| 10 | DR.AMAN INDER SINGH SANDHU, CJM | I NA | 1. Sh.Bikram Singh Majithia (Sitting MLA) 2. Sh.Daljit Singh Cheema (Ex.MLA). 3. Pawan Tainnu (MLA sitting) 4. Sh.Surjeet Rakha, (EX.MLA) 5. Sh.NK Sharma, (MLA sitting) 6. Sh.Prem Singh Chandumajra (Ex.MP) 7. Sh.Mahesh Inder Grewal (Ex,MP) 8. Sh.Kanwar Singh Rozi (MLA sitting) | Sitting & Former | State vs BIKRAM SINGH MAJITHIA & ORS. | Pch 1994/2 (1.12.20 (22 | CHCH03 0282782 022 | 87/06. 11.20 21 | U/S18 186, PS3 353, 332, 33 IPC | Upto 3 years | 22.12.2022 | 22.12.2022 | 0 | Not yet framed. | For supply of copy of challan to the accused person on 02.01.2024 | 18 | 0 | 18 | FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED | On perusal of the concerned case file, on date 22.12.2023 exemption applications of 9 accused person were filed and the same were allowed. Case wadjoourned to 02.01.2024 for supplying of copy of challe to the accused person. |
| 11 | DR.AMAN INDER SINGH SANDHU, CJM | I NA | 1. Sh.Narinder Singh (Sitting MLA) | Sitting | State vs Sh.Narinde 2 r Singh & 0 ORS. | Pch 28754/ 03.11.2 023 | CHCH03 0287582 023 | 20/12. 02.20 23 | U/ S147,1 PS39 9,323,3 2,353,1 8 IPC | Upto 3 years | 02.11.2023 | 02.11.2023 | 0 | Not yet framed. | Notice to the accused persons for 31.01.2024 | 21 | 0 | 21 | THE DATE OF | On perusal of the concerned case file , on date 02.12.2023 notice issued all the accused persons receive back unserved. Fresh notice was ordered to be issued all the accused persons for 31.01.2024. |